

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 10 of 2020

IN THE MATTER OF:

Oriental Iron Casting Ltd.

...Appellant

Versus

Registrar of Companies & Anr.

...Respondents

Present:-

**For Appellant: Ms. Versha Banerjee and Mr. Mukund Rawat,
Advocates.**

**For Respondent: Mr. Pratyush Miglani, Advocate for R-1
Mr. Luqman S. Hasan, Advocate for R-2.**

ORDER
(Virtual Mode)

09.11.2020 We have heard the Counsel for Appellant and Respondent No.1. Counsel for Respondent No.2 – Income Tax Department was seeking time to file Reply after we had already heard the Appellant and Respondent No.1. As such, in Court we did not think it appropriate to give further time to Respondent No.2 to file Reply and in open Court, we stated that we are reserving the matter for Judgement.

However, after further thinking over the matter, we think that it would be appropriate that Respondent No.2 – Income Tax Department also should file Reply in the present matter.

Respondent No.2 is thus given opportunity. Respondent No.2 may file Reply within two weeks. Appellant may file Rejoinder within a week thereafter.

Cont.....

This Appeal shall be treated as **Part-Heard**.

List the Appeal for completing Pleadings and further hearing on **21st December, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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